

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.20
I.A.Nos.147/2020, 93, 111, 123,
126, 134, 177, 209, 233 & 396/2021 in
C.P.(IB)No.154/BB/2017**

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of I&B Code, 2016

Order delivered on 15.03.2022

CORAM:

**SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in
I.A.Nos.93, 111, 123, 126/2021 : Shri T. Ravi Chandran

For the R-1 to 3 & 6 in
I.A.No.93/2021 : Shri Atul Madhavan

For the R-1 to 10 in
I.A.Nos.123 & 126/2021 : Shri Atul Madhavan

ORDER

1. Heard Shri T. Ravi Chandran, learned Counsel for the Applicant in I.A.Nos.93, 111, 123, 126/2021 and Shri Atul Madhavan, learned Counsel for the Respondent Nos.1 to 3 & 6 in I.A.No.93/2021, Respondent Nos.1 to 10 in I.A.Nos.123 & 126/2021.

I. I.A.No.396/2021:

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2. Shri T. Ravi Chandran, learned Counsel appearing for the Applicant/ Liquidator submits that another I.A was filed for seeking condonation of delay in filing instant Application. However, said I.A. is not listed today. Registry shall verify and list the I.A. if the same is in order along with instant I.A. on **07.04.2022**.
3. The learned Counsel for the Liquidator shall also ensure removal of the objections if any, in the I.A. said to have been filed for seeking condonation of delay.
4. List all the remaining I.A's on **25.05.2022**.

— Sd —

(MANOJ KUMAR DUBÉY)
MEMBER (TECHNICAL)

— Sd —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

Shruthi